

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL NEW DELHI, WESTERN ZONE,
BENCH AT PUNE ORIGINAL APPLICATION
NO. 42/2022**

Mr. Shashikant Vitthal Kamble

... Applicant

Vs

Ministry of Environment & Forest &
Climate Change & Ors.

... Respondents

**COMPILATION OF DOCUMENTS ON BEHALF OF RESPONDENT
NO.13**

Sr. No	Particulars	Page No.
1.	Consent to Establish dated 22.08.2023.	354- 360
2.	Consent to Operate dated 22.08.2023.	361-367
3.	Bank Guarantee dated 28/08/2023	368-372
4.	Bank Guarantee dated 30/08/2023	373-377
4.	Bank Guarantee dated 02/09/2023	378-382

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000144123/CE/2308001413

Date: 22/08/2023

To,
 M/s. Amit Builders, Plot No 1/1 to
 1/5, Wadala-Pathrdi road, Pathardigaon,
 Tal & Dist- Nashik.



Sub: Revalidation of Consent to Establish for Residential & Commercial Construction Project.

- Ref:**
1. Application submitted SRO-Nashik.
 2. Minutes of 20th CC meeting dtd-01.11.2022.
 3. SCN for Refusal of Consent dtd-16.11.2022.
 4. Minutes of 36th CC meeting dtd-20.03.2023.

Your application NO. MPCB-CONSENT-0000144123

For: grant of Consent to Establish (Revalidation) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Commissioning of the project or 25.06.2024 which ever is earlier.**
2. **The capital investment of the project is Rs.462.0 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish is valid for Residential & Commercial Construction Project named as M/s. Amit Builders, Plot No 1/1 to 1/5, Wadala-Pathrdi road, Pathardigaon, Tal & Dist- Nashik on Total Plot Area of 105200 Sq.Mtrs for construction BUA of 174615.47 Sq.Mtrs as per EC granted dated-22.12.2021 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-04.09.2014	105200.00	174615.47
2	Re-Validation of E.C. dtd-22.12.2021	105200.00	174615.47
3	Consent to Establish dtd-25.06.2014	105200.00	213440.02

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	1185	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-3	DG Set- 325 KVA	3	As per Schedule -II
S-4 to S-5	DG Set- 250 KVA	2	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Waste	2684 Kg/Day	OWC	Used as Mannure
2	Dry Waste	2057 Kg/Day	Segregation	Will be handed over to Authorized vendor
3	STP Sludge	83 Kg/Day	drying	Used as Mannure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Collection	sent to authorized vendor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall provide STP so as to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. PP shall extend/submit BG to from total sum of Rs. 10 Lakhs towards compliance of EC and consent to establish condition.
13. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
14. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
15. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
16. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.

17. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
 18. The Project proponent shall submit Board Resolution in prescribed format within 15 days as PP has not obtained revalidation of consent to establish after 21.04.2019. PP shall submit Bank guarantee of Rs 2.0 lakhs towards submission of Board Resolution.
 19. The Project Proponent shall comply with the Environmental Clearance obtained dtd-22.12.2021 for construction project having total plot area of 105200 Sq.mtrs and total construction BUA of 174615.47 Sq.mtrs as per specific condition of EC.
 20. This consent is issued without prejudice to an order passed or being passed in OA No.42/20222 (WZ) filed before Hon'ble National Green Tribunal.
 21. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. J. B. Sangewar**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-08-22 16:36:08 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	924000.00	MPCB-DR-13791	12/08/2022	RTGS
2	4620000.00	MPCB-DR-19899	28/06/2023	RTGS

Paid penal fees of Rs.4620000.00 towards violation not obtaining re-validation within time.

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to obtained B.G. of Rs.10.0 Lakhs towards compliance of consent condition & E.C. Compliance.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **1195 CMD for treatment of domestic effluent of 1185 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1393.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1 to S-3	DG Set-325 KVA	Acoustic Enclosure	5.00	HSD 160 Kg/Hr	1	SO ₂	76.8 Kg/Day
S-4 to S-5	DG Set -250 KVA	Acoustic Enclosure	5.00	HSD 82 Kg/Hr	1	SO ₂	39.3 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	10 Lakhs	within 15 days	Towards compliance of consent condition	Commissioning of the project or 25.06.2024 which ever is earlier.	Commissioning of the project or 25.06.2024 which ever is earlier.

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amount of BG imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Amount of BG Forfeiture</i>	<i>Reason of BG Forfeiture</i>
NA						

BG Return details

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>BG imposed</i>	<i>Purpose of BG</i>	<i>Amount of BG Returned</i>
NA				

SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000148752/CO/2308001414

Date: 22/08/2023

To,
 M/s. Amit Builders, Plot No 1/1 to 1/5,
 Wadala Pathrdi road, Pathardigaon, Tal &
 Dist- Nashik.



Sub: Consent to 1st Operate (Part-I) for Residential & Commercial Building Construction Project.

- Ref:**
1. Application submitted SRO-Nashik.
 2. Minutes of 29th CC meeting dtd-25.01.2023.
 3. SCN for Refusal of Consent dtd-23.02.2023.
 4. Minutes of 37th CC Meeting dtd- 20.03.2023.

Your application NO. MPCB-CONSENT-0000148752

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to 1st Operate (Part-I) is valid upto-28.02.2024.**
2. **The capital investment of the project is Rs.81.3914 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate is valid for Residential & Commercial Building Construction Project named as M/s. Amit Builders, Plot No 1/1 to 1/5, WadalaPathrdi road, Pathardigaon, Tal & Dist- Nashik on Total Plot Area of 105200 Sq.Mtrs for construction BUA of 30382.56 Sq.Mtrs out of Total Construction BUA of 174615.47 Sq.Mtrs as per EC granted dated-22.12.2021 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-04.09.2014	105200.00	174615.47
2	Re-Validation of E.C. dtd-22.12.2021	105200.00	174615.47
3	Consent to Establish dtd-25.06.2014	105200.00	213440.02

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

<i>Sr No</i>	<i>Description</i>	<i>Permitted</i>	<i>Standards to</i>	<i>Disposal</i>
2.	Domestic effluent	204	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
S-1	DG Set- 320 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Wet Waste	332 Kg/Day	OWC	Used as Manure
2	Dry Waste	220 Kg/Day	Segregation	sent to recycling to authorized agency.
3	STP Sludge	14.6 Kg/M	drying	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	50	Ltr/A	Collection	sent to authorized vendor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall submit the BG of Rs. 10 lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. PP shall provide adequate capacity of sewage treatment plant so as to achieve treated domestic effluent standard for the parameter BOD- 10 mg/lit.
12. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
13. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
14. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
15. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
16. The Project Proponent shall comply with the Environmental Clearance obtained dtd-22.12.2021 for construction project having total plot area of 105200 Sq.mtrs and total construction BUA of 174615.47 Sq.mtrs as per specific condition of EC.

17. This consent is issued without prejudice to an order passed or being passed in OA No.42/20222 (WZ) filed before Hon'ble National Green Tribunal.
18. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. J. B. Sangewar**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-08-22 16:39:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-15081	31/10/2022	NEFT
2	406205.00	MPCB-DR-19898	28/06/2023	RTGS

Paid penal fees of Rs.406205.00 towards violation

Copy to:

- Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Nashik
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to obtained B.G. of Rs.10.0 Lakhs towards compliance of consent condition & E.C. Compliance.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **670 CMD for treatment of domestic effluent of 204 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	227.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG set-320 KVA	Acoustic Enclosure	5.00	HSD 69 Kg/Hr	1	SO2	60.48 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	10 Lakhs	within 15 days	Towards compliance of consent condition	28.02.2024	30.05.2024

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



Date: 28-08-2023
Ref: 0039NDDG00012724

To,
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICER MAHARASHTRA POLLUTION
CONTROL BOARD 3RD FLOOR JOG CENTRE
MUMBAI PUNE ROAD WAKDEWADI
PUNE
MAHARASHTRA
INDIA

Sub: Issuance of Bank Guarantee

Dear Sir/Madam,

Please find enclosed Bank Guarantee issued by ICICI Bank Limited ("ICICI Bank") favoring yourself on behalf of: AMIT BUILDERS, 1903, SADASHIV PETH, BAJIRAO ROAD, , PUNE, MAHARASHTRA, INDIA, 411030 ("Bank Guarantee") with the tenor and claim period as requested by you. For ease of reference the details have been reproduced as below:

Bank Guarantee No. & Date of Issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee
0039NDDG00012724 28-08-2023	25-06-2024	25-06-2024	INR	2,00,000.00

We confirm that the officials who have signed the above Bank Guarantee are authorized to sign such documents on behalf of ICICI Bank. You may verify genuineness of the Bank Guarantee from any branch of ICICI Bank in your own interest.

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the invocation claim letter -

- Bank Guarantee Number
- Expiry/Claim Expiry date
- Claim Amount
- Designated Bank branch for submission of invocation claim
- Any declaration / certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Please note that ICICI Bank shall not be liable under the Bank Guarantee post expiry of the claim period as requested by you.

Thanking you,

Yours faithfully,

For ICICI Bank Limited
Authorized Signatory



For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

C - 2096

**TRADE DESK MANAGER
SHIVAJINAGAR, PUNE**

ICICI Bank Limited

1194/8,
Ramchandra Sabhamandap,
Ghole Road, Shivaji Nagar,
Pune - 411 005,
Maharashtra, India.

Tel. : 020-66280743
Fax : 020-66280743
Website www.icicibank.com
CIN : L65190GJ1994PLC021012

Regd. Office : ICICI Bank Tower, Near Chakli Circle,
Old Padra Road, Vadodara 390 007,
India.
Corp. Office : ICICI Bank Towers, Bandra-Kurla
Complex, Mumbai 400051, India.



महाराष्ट्र MAHARASHTRA

2023

CA 946407

अनु.क्र. 1000029 AUG 2023
 दि. 29 AUG 2023
 मु.शु.रकम. 500
 दस्ताचा प्रकार BIV
 दस्त नोंदणी करणार आहेत का? होय/नाही.
 मिळकतीचे वर्गीकरण
 मुद्रांक विकत घेणाऱ्याचे नाव अमरा उदर
 पत्ता 10022, शिवाजी नगर
 दुसऱ्या पक्षकाराचे नाव ICICT
 हास्ते व्यक्तीचे नांव व पत्ता

कोषागार अधिकारी
 पुणे
 21 AUG 2023
 प्रथम मुद्रांक लिपिक
 कोषागार पुणे करिता

मुद्रांक विकत घेणाऱ्याची सही
 ज्या कारणासाठी त्यांनी मुद्रांक करणेची सेवा, त्यांनी त्याच कारणासाठी मुद्रांक
 करणेची केल्यापासुन 6 महिन्यात वापरणे बंधनकारक आहे

This stamp paper forms an integral part of
 the Bank Guarantee 0035 NDDG00012724
 issued on 22/08/2023

For ICICI Bank Limited
 Authorised Signatory
SHALAKA DALVI
 C - 2096
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE



For ICICI Bank Limited
 Authorised Signatory
DIPTI DESHPANDE
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE.
 EMPLOYEE NO. 222295

395

370

BG Number: 0039NDDG00012724 Sr.No. 461514

Issuance Date: August 28, 2023

BANK GUARANTEE
ICICI Bank Limited
(Incorporated in India)



1 BANK GUARANTEE

2 To,
3 The Regional Officer,
4 Maharashtra Pollution Control Board,
5 3rd Floor Jog Centre, Mumbai Pune Road,
6 Wakdevadi, Pune - 411003

7 1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional
8 Officer, 3rd floor Jog Centre, Mumbai Pune Road, Wakdevadi, Pune 411003 having agreed to
9 grant M/s AMIT BUILDERS having its office at 1903, Sadashiv Peth, Bajirao Road Pune
10 Maharashtra 411030 (thereinafter referred to as the company/unit) time for the due compliance
11 of consent conditions/directions for providing adequate and satisfactory pollution control
12 devices as suggested/stipulated vide letter bearing No Format 1.0/CC/UAN NO.
13 0000144123/CE/2308001413 dt 22/08/2023 and as required under the provision of Air
14 (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of
15 Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a
16 Bank Guarantee for Rs. 2,00,000/- (Rupees Two Lakh Only) we ICICI Bank Limited having
17 Registered Office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara – 390 007
18 and one of its branch at ICICI Bank Ltd, 1194/8, Ramchandra Sabhamandap, Ghole Road ,
19 Shivaji Nagar, Pune Maharashtra 411005 (hereinafter referred to as the Bank) at the request of
20 said M/s AMIT BUILDERS having its office at 1903, Sadashiv Peth, Bajirao Road Pune
21 Maharashtra 411030 do hereby undertake to pay to the Board an amount not exceeding Rs.
22 2,00,000/- (Rupees Two Lakh Only) against any non compliance of consent
23 conditions/directions or damages etc caused to the Environment by reason of any breach of
24 provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

25 2. We ICICI Bank LTD do hereby undertake to pay the amount due and payable under this
26 guarantee without any demur merely on a demand from the Board that the amount claimed is
27 due for the reason of non-fulfillment of undertaking. Noncompliance of
28 directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the
29 provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be
30 conclusive as regards the amount due and payable by the Bank under this Guarantee. However
31 our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 2,00,000/-
32 (Rupees Two Lakh Only) We undertake to pay to the Board any money so demanded
33 notwithstanding any dispute or disputes raised by the said company/unit in any suit or
34 proceedings pending before any court or Tribunal or Board against the Board relating thereto,

For ICICI Bank Limited

Page 1 of 3

For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

Authorised Signatory

DIPTI DESHPANDE

TRADE DESK MANAGER

SHIVAJINAGAR, PUNE

EMPLOYEE NO. 22295

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code 390 007, Gujarat
Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

BANK GUARANTEE**ICICI Bank Limited**

(Incorporated in India)



35 our liability under this present being absolute and unequivocal.

36 3. The payment so made by us under this agreement shall be valid discharge of our liability and
37 company/unit shall have no claim against us in making such payment.

38 5. We ICICI Bank Ltd further agree that the guarantee herein contained shall remain in full force
39 and effect during the period that would be taken for the performance of the
40 undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of
41 Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid
42 and it has claimed satisfied or discharged or till Government /Board certified that the terms
43 conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been
44 fully and properly carried out and complied by the said company /unit and accordingly
45 discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in
46 writing on or before 25.06.2024. We shall be discharged from all liability under this guarantee
47 thereafter.

48 6. We ICICI Bank Ltd further agree with the Board that the Board shall have the fullest liberty
49 without our consent and notice/letter etc. or to extend time of compliance by the said
50 company/unit from time to time or to postpone for any time or from time to time any of the
51 powers exercisable by the Board against the said company/unit and to forbear or enforce any of
52 the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be
53 relieved from our liability by reason of any such variation, or extension being granted to the
54 said company/unit or for any forbearance, action commission on the part of the Board or any
55 indulgence by the Board to the company/unit or by any of such matter or thing whatsoever
56 which under the law relating to sureties would but for this provisions have effect of so relieving
57 us.

58 7. This Guarantee will not be discharged due to the change in the constitution of the Bank or
59 the company/Unit.

60 8. We ICICI BANK LTD under take not to revoke this guarantee during its currency except with
61 the previous consent of the Board in writing.

62 9. Notwithstanding what has been stated above our liability under this guarantee is restricted to
63 Rs. 2,00,000/- (Rupees Two Lakh Only) our guarantee shall remain in force until 25.06.2024

64 10. unless a demand or claim under this guarantee is made on in writing on or before the
65 25.06.2024 all your rights under the guarantee shall be forfeited and we shall be released and

For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

Page 2 of 3



For ICICI Bank Limited

Authorised Signatory

DIPTI DESHPANDE

TRADE DESK MANAGER

SHIVAJINAGAR, PUNE.

EMPLOYEE NO. 222096

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd, ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code - 390 007, Gujarat
Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

397

372

BG Number: 0039NDDG00012724 Sr.No. 461516

Issuance Date: August 28, 2023



BANK GUARANTEE

ICICI Bank Limited

(Incorporated in India)



66 discharged from all liabilities under this guarantee thereafter.

67 "The liability of the Guarantor under this Guarantee shall not exceed Rs. 2,00,000/- (Rupees Two
68 Lakh Only) (the "Guaranteed Amounts").

69 This Guarantee shall be valid up to 25.06.2024 (the "Expiry Date").

70 Notwithstanding anything to the contrary contained herein, no obligation of the Guarantor to
71 pay any amount under this Guarantee shall arise prior to the fulfillment of the following
72 conditions precedent:

73 (a) Written claim/demand(s) in terms of this Guarantee of an aggregate amount less than or
74 equal to the Guaranteed Amounts is/are made by the Beneficiary hereunder; and

75 (b) Such written claim/demand(s) is/are delivered to the Guarantor on or before the claim Expiry
76 Date 25.06.2024 at the ICICI Bank branch located at ICICI Bank Ltd, 1194/8, Ramchandra
77 Sabhamandap, Ghole Road , Shivaji Nagar, Pune Maharashtra 411005."

78 Date: 28.08.2023

79 Place: Shivaji Nagar

80 For ICICI Bank Limited

81 Signature : _____

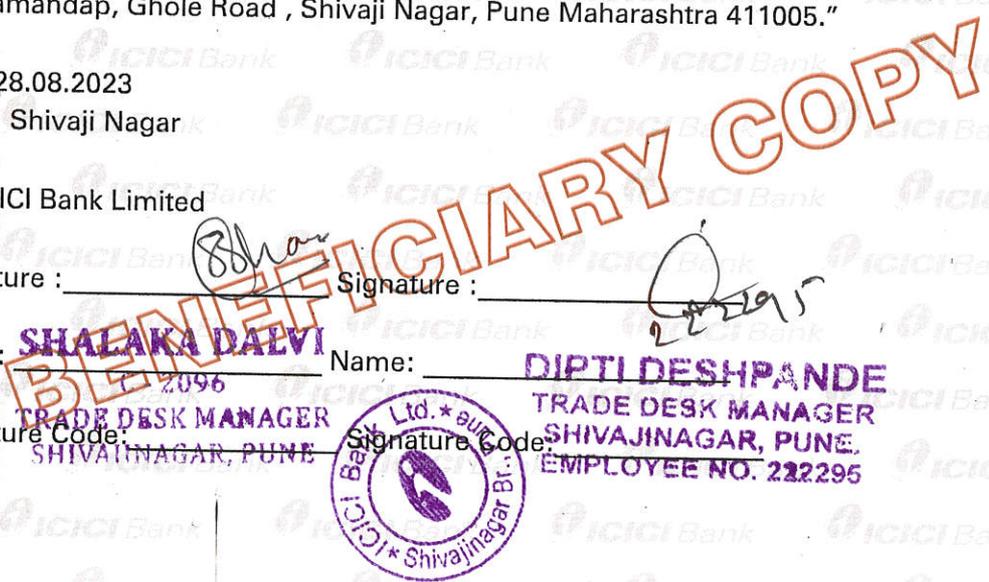
Signature : _____

82 Name: **SHALAKA DALVI**

Name: **DIPTI DESHPANDE**

83 Signature Code: **SHIVAJINAGAR, PUNE**

Signature Code: **SHIVAJINAGAR, PUNE, EMPLOYEE NO. 222295**



The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code- 390 007, Gujarat
Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

Date: 30-08-2023
Ref: 0039NDDG00012924

To,
THE REGIONAL OFFICER, MAHARASHTRA POLLUTION CONTROL BOARD,
3RD FLOOR JOG CENTRE, MUMBAI PUNE ROAD,
WAKDEWADI ROAD, PUNE - 411003

PUNE
MAHARASHTRA
INDIA
411003

Sub: Issuance of Bank Guarantee

Dear Sir/Madam,

Please find enclosed Bank Guarantee issued by ICICI Bank Limited ("ICICI Bank") favoring yourself on behalf of: AMIT BUILDERS, 1903, SADASHIV PETH, BAJIRAO ROAD, , PUNE, MAHARASHTRA, INDIA, 411030 ("Bank Guarantee") with the tenor and claim period as requested by you. For ease of reference the details have been reproduced as below:

Bank Guarantee No. & Date of Issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee
0039NDDG00012924 30-08-2023	30-05-2024	30-05-2024	INR	10,00,000.00

We confirm that the officials who have signed the above Bank Guarantee are authorized to sign such documents on behalf of ICICI Bank. You may verify genuineness of the Bank Guarantee from any branch of ICICI Bank in your own interest.

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the invocation claim letter -

- Bank Guarantee Number
- Expiry/Claim Expiry date
- Claim Amount
- Designated Bank branch for submission of invocation claim
- Any declaration / certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Please note that ICICI Bank shall not be liable under the Bank Guarantee post expiry of the claim period as requested by you.

Thanking you,

Yours faithfully,

For ICICI Bank Limited
Authorized Signatory



For ICICI Bank Limited

Authorized Signatory

SHALAKA DALVI

C - 2096

TRADE DESK MANAGER
SHIVAJINAGAR, PUNE

ICICI Bank Limited

1194/8,
Ramchandra Sabhamandap,
Ghole Road, Shivaji Nagar,
Pune - 411 005,
Maharashtra, India.

Tel : 020-66280743
Fax : 020-66280743
Website www.icicibank.com
CIN : L65190GJ1994PLC021012

Regd. Office : ICICI Bank Tower, Near Chakli Circle,
Old Padra Road, Vadodara 390 007,
India.
Corp. Office : ICICI Bank Towers, Bandra-Kurla
Complex, Mumbai 400051, India.



महाराष्ट्र MAHARASHTRA

2023

CA 946406

अनु.क्र. 10000 29 AUG 2023
 दि. मु.शु.रकम. you
 दस्ताचा प्रकार
 दस्त नोंदणी करणारा 29 AUG 2023 होय/नाही. BIR
 मिळकतीचे वर्णन
 मुद्रांक विकत घेणाऱ्याचे नांव
 पत्ता
 दुसऱ्या पक्षासाठीचे नांव
 हस्ते व्यक्तीचे नांव व पत्ता
 मुद्रांक विकत घेणाऱ्याची राईट
 ज्या कारणासाठी ज्याची मुद्रांक 29.08.2023 रोजी देणा, त्यांनी त्याच कारणासाठी मुद्रांक
 खरेदी केल्यापासुन 6 महिन्यात वापरणे बंधनकारक आहे.

प्रथम मुद्रांक लिपीक
 कोषागार पुणे करिता
 21 AUG 2023

This stamp paper forms an integral part of
 the Bank Guarantee 0039 NODC-00012924
 issued on 30/08/2023

For ICICI Bank Limited
 Authorised Signatory
SHALAKA DALVI
 C - 2096
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE



For ICICI Bank Limited
 Authorised Signatory
DIPTI DESHPANDE
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE.
 EMPLOYEE NO. 222295

400

375

BG Number: 0039NDDG00012924

Sr.No. 461511

Issuance Date: August 30, 2023

BANK GUARANTEE
ICICI Bank Limited
 (Incorporated in India)



1 **BANK GUARANTEE**

2 To,
 3 The Regional Officer,
 4 Maharashtra Pollution Control Board,
 5 3rd Floor Jog Centre, Mumbai Pune Road,
 6 Wakdewadi Road, Pune - 411003

7 1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional
 8 Officer, 3rd floor Jog Centre, Mumbai Pune Road, Wakdewadi, Pune 411003 having agreed to
 9 grant M/s Amit Builders having its office at, 1903 Sadashiv Peth, Bajirao Road, Pune Maharashtra
 10 411030 (hereinafter referred to as the company/unit) time for the due compliance of consent
 11 conditions/directions for providing adequate and satisfactory pollution control devices as
 12 suggested/stipulated vide letter bearing No Format 1.0/CC/UAN NO.
 13 0000148752/CO/2308001414 dt 22/08/2023 and as required under the provision of Air
 14 (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of
 15 Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a
 16 Bank Guarantee for Rs.10,00,000/- (Rupees Ten Lakh Only)

17 we ICICI Bank Ltd, having one of its branch office at ICICI Bank Ltd, 1194/8, Ramchandra
 18 Sabhamandap, Ghole Road, Shivaji Nagar, Pune, 411005,, and having its registered office at
 19 ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat, Pin-390007 (here in
 20 after refer as bank) at the request of said M/s Amit Builders having its office at, 1903 Sadashiv
 21 Peth, Bajirao Road, Pune 411030 do hereby undertake to pay to the Board an amount not
 22 exceeding Rs. 10,00,000/- (Rupees Ten Lakh Only) against any non compliance of consent
 23 conditions/directions or damages etc caused to the Environment by reason of any breach of
 24 provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

25 2. We ICICI Bank LTD do hereby undertake to pay the amount due and payable under this
 26 guarantee without any demur merely on a demand from the Board that the amount claimed is
 27 due for the reason of non-fulfillment of undertaking. Noncompliance of
 28 directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the
 29 provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be
 30 conclusive as regards the amount due and payable by the Bank under this Guarantee. However
 31 our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 10,00,000/-
 32 (Rupees Ten Lakh Only) We undertake to pay to the Board any money so demanded
 33 notwithstanding any dispute or disputes raised by the said company/unit in any suit or

For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

Page 1 of 3



For ICICI Bank Limited

Authorised Signatory

DIPTI DESHPANDE

TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE,
 EMPLOYEE NO. 222295

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code- 390 007, Gujarat
 Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

BG Number: 0039NDDG00012924 Sr.No. 461512
 Issuance Date: August 30, 2023

BANK GUARANTEE
ICICI Bank Limited
 (Incorporated in India)



34 proceedings pending before any court or Tribunal or Board against the Board relating thereto,
 35 our liability under this present being absolute and unequivocal.

36 3. The payment so made by us under this agreement shall be valid discharge of our liability and
 37 company/unit shall have no claim against us in making such payment.

38 4. We ICICI Bank Ltd further agree that the guarantee herein contained shall remain in full force
 39 and effect during the period that would be taken for the performance of the
 40 undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of
 41 Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid
 42 and it has claimed satisfied or discharged or till Government /Board certified that the terms
 43 conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been
 44 fully and properly carried out and complied by the said company /unit and accordingly
 45 discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in
 46 writing on or before 30.05.2024. We shall be discharged from all liability under this guarantee
 47 thereafter.

48 5. We ICICI Bank Ltd further agree with the Board that the Board shall have the fullest liberty
 49 without our consent and notice/letter etc. or to extend time of compliance by the said
 50 company/unit from time to time or to postpone for any time or from time to time any of the
 51 powers exercisable by the Board against the said company/unit and to forbear or enforce any of
 52 the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be
 53 relieved from our liability by reason of any such variation, or extension being granted to the
 54 said company/unit or for any forbearance, action commission on the part of the Board or any
 55 indulgence by the Board to the company/unit or by any of such matter or thing whatsoever
 56 which under the law relating to sureties would but for this provisions have effect of so relieving
 57 us.

58 7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the
 59 company/Unit.

60 8. We ICICI Bank Ltd under take not to revoke this guarantee during its currency except with the
 61 previous consent of the Board in writing.

62 9. Notwithstanding what has been stated above our liability under this guarantee is restricted to
 63 Rs. 10,00,000/- (Rupees Ten Lakh Only) our guarantee shall remain in force until 30.05.2024

64 10. unless a demand or claim under this guarantee is made on in writing on or before the

For ICICI Bank Limited

Authorised Signatory
SHALAKA DALVI

Page 2 of 3



For ICICI Bank Limited

Authorised Signatory
DIPTI DESHPANDE
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE
 EMPLOYEE NO. 222295

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code- 390 007, Gujarat
 Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

BANK GUARANTEE
ICICI Bank Limited
 (Incorporated in India)

BG Number: 0039NDDG00012924
Issuance Date: August 30, 2023



65 30.05.2024 all your rights under the guarantee shall be forfeited and we shall be released and
 66 discharged from all liabilities under this guarantee thereafter.

67 "The liability of the Guarantor under this Guarantee shall not exceed Rs. 10,00,000/- (Rupees
 68 Ten Lakh Only) (the "Guaranteed Amounts").

69 This Guarantee shall be valid up to 30.05.2024 (the "Expiry Date").

70 Notwithstanding anything to the contrary contained herein, no obligation of the Guarantor to
 71 pay any amount under this Guarantee shall arise prior to the fulfillment of the following
 72 conditions precedent:

73 (a) Written claim/demand(s) in terms of this Guarantee of an aggregate amount less than or
 74 equal to the Guaranteed Amounts is/are made by the Beneficiary hereunder; and

75 (b) Such written claim/demand(s) is/are delivered to the Guarantor on or before the claim Expiry
 76 Date 30.05.2024 at the ICICI Bank branch located at ICICI Bank Ltd, 1194/8, Ramchandra
 77 Sabhamandap, Ghole Road , Shivaji Nagar, Pune,411005."

78 Date-30/08/2023

79 Place-Shivaji Nagar

80 FOR ICICI BANK LTD

81 SIGNATURE: _____

82 NAME: SHALAKA DALVI

83 SIGNATURE CODE: C 2096

TRADE DESK MANAGER
SHIVAJINAGAR, PUNE



FOR ICICI BANK LTD

SIGNATURE: _____

NAME: _____

SIGNATURE CODE: DESHPANDE

TRADE DESK MANAGER
SHIVAJINAGAR, PUNE
EMPLOYEE NO. 222296

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

Regd. Office: ICICI Bank Ltd., ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Pin code- 390 007, Gujarat
 Phone : +91-265-6722286, CIN L65190GJ1994PLC021012

Date: 02-09-2023
Ref: 0039NDDG00013424

To,
THE REGIONAL OFFICER MAHARASHTRA POLLUTION CONTROL BOARD
3RD FLOOR JOG CENTRE MUMBAI PUNE ROAD
WAKDEWADI

Pune
Maharashtra
INDIA
411003

Sub: Issuance of Bank Guarantee

Dear Sir/Madam,

Please find enclosed Bank Guarantee issued by ICICI Bank Limited ("ICICI Bank") favoring yourself on behalf of: AMIT BUILDERS, 1903, SADASHIV PETH, BAJIRAO ROAD, , , PUNE, MAHARASHTRA, INDIA, 411030 ("Bank Guarantee") with the tenor and claim period as requested by you. For ease of reference the details have been reproduced as below:

Bank Guarantee No. & Date of Issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee
0039NDDG00013424 02-09-2023	25-06-2024	25-06-2024	INR	10,00,000.00

We confirm that the officials who have signed the above Bank Guarantee are authorized to sign such documents on behalf of ICICI Bank. You may verify genuineness of the Bank Guarantee from any branch of ICICI Bank in your own interest.

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the invocation claim letter -

- Bank Guarantee Number
- Expiry/Claim Expiry date
- Claim Amount
- Designated Bank branch for submission of invocation claim
- Any declaration / certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Please note that ICICI Bank shall not be liable under the Bank Guarantee post expiry of the claim period as requested by you.

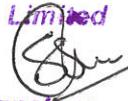
Thanking you,

Yours faithfully,

For ICICI Bank Limited
Authorized Signatory



For ICICI Bank Limited



Authorised Signatory

SHALAKA DALVI

C - 2096

**TRADE DESK MANAGER
SHIVAJINAGAR, PUNE**

ICICI Bank Limited

1194/8,
Ramchandra Sabhamandap,
Ghole Road, Shivaji Nagar,
Pune - 411 005,
Maharashtra, India.

Tel. : 020-66280743
Fax : 020-66280743
Website www.icicibank.com
CIN : L65190GJ1994PLC021012

Regd. Office : ICICI Bank Tower, Near Chakli Circle,
Old Padra Road, Vadodara 390 007,
India.
Corp. Office : ICICI Bank Towers, Bandra-Kurla
Complex, Mumbai 400051, India.



महाराष्ट्र MAHARASHTRA

CA 641234

अनु.क्र. 1133e **1 SEP 2023**
 दस्तावा प्रकार मु.मु.रखन. योब=1
 दस्त नोंदणी करणार आहेत का ? होय/नाही. BIU
 मिळकतीचे बर्णन
 मुद्रांक विकत घेणाऱ्याचे नांव अमर
 पत्ता 902 442101
 दस्तना पक्षकाराचे नांव ICICI
 हस्ते व्यवहारी नांव व पत्ता A 44N



मुद्रांक विकत घेणाऱ्याची सही
 ज्या कारणासाठी ज्यांनी मुद्रांक करेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक करेदी केल्याबासुन ६ महिन्यात वापरणे बंधनकारक आहे.

This stamp paper forms an integral part of
 the Bank Guarantee 0039NDDG00013424
 issued on 02/09/2023

For ICICI Bank Limited
 Authorised Signatory
SHALAKA DALVI
 C - 2096
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE



For ICICI Bank Limited
 Authorised Signatory
GURJINDER SINGH
 313517
 TRADE DESK MANAGER
 SHIVAJINAGAR, PUNE

BG Number: 0039NDDG00013424 Sr.No 461532
 Issuance Date: September 02, 2023

BANK GUARANTEE
ICICI Bank Limited
 (Incorporated in India)



1 BANK GUARANTEE

2 To,

3 The Regional Officer,

4 Maharashtra Pollution Control Board,

5 3rd Floor Jog Centre, Mumbai Pune Road,

6 Wakdevadi, Pune – 411003 Maharashtra

7 1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional
 8 Officer, 3rd floor Jog Centre, Mumbai Pune Road, Wakdevadi, Pune 411003 having agreed to
 9 grant M/s Amit Builders having its office at 1903, Sadashiv Peth, Bajirao Road, Pune 411030
 10 Maharashtra (therein after referred to as the company/unit) time for the due compliance of
 11 consent conditions/directions for providing adequate and satisfactory pollution control devices
 12 as suggested/stipulated vide letter bearing No Format 1.0/CC/UAN NO.
 13 0000144123/CE/2308001413 dt 22/08/2023 and as required under the provision of Air
 14 (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of
 15 Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a
 16 Bank Guarantee for Rs.10,00,000/- (Rupees Ten Lakh Only). We, ICICI Bank Ltd acting through
 17 branch at ICICI Bank Ltd, 1194/8, Ramchandra Sabhmandap, Ghole Road , Shivaji Nagar, Pune
 18 Maharashtra 411005 and registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra
 19 Road, Vadodara, Gujarat Pin – 390 007 (hereinafter referred to as "Bank/Guarantor") at the
 20 request of said M/s Amit Builders having its office at 1903, Sadashiv Peth, Bajirao Road, Pune
 21 411030 Maharashtra do hereby undertake to pay to the Board an amount not exceeding
 22 Rs.10,00,000/- (Rupees Ten Lakh Only) against any non compliance of consent conditions/
 23 directions or damages etc caused to the Environment by reason of any breach of provisions of
 24 said Acts, Notices, letter, instructions etc by the said company/unit/local body.

25 2. We ICICI Bank LTD do hereby undertake to pay the amount due and payable under this
 26 guarantee without any demur merely on a demand from the Board that the amount claimed is
 27 due for the reason of non-fulfillment of undertaking. Noncompliance of directions/notices
 28 /letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law
 29 mentioned herein above. Any such demand made on the Bank shall be conclusive as regards
 30 the amount due and payable by the Bank under this Guarantee. However our liability under this
 31 Guarantee shall be restricted to an amount not exceeding Rs.10,00,000/- (Rupees Ten Lakh
 32 Only). We undertake to pay to the Board any money so demanded notwithstanding any dispute
 33 or disputes raised by the said company/unit in any suit or proceedings pending before any
 34 court or Tribunal or Board against the Board relating thereto, our liability under this present

For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

TRADE DESK MANAGER



For ICICI Bank Limited

Authorised Signatory

GURINDER SINGH

513517

TRADE DESK MANAGER

SHIVAJINAGAR, PUNE

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of ICICI Bank other than the issuing branch.

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BG Number: 0039NDDG00013424 461533
 Issuance Date: September 02, 2023

BANK GUARANTEE
ICICI Bank Limited
 (Incorporated in India)



35 being absolute and unequivocal.

36 3. The payment so made by us under this agreement shall be valid discharge of our liability and
 37 company/ unit shall have no claim against us in making such payment.

38 4. We ICICI Bank Ltd further agree that the guarantee herein contained shall remain in full force
 39 and effect during the period that would be taken for the performance of the
 40 undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of
 41 Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid
 42 and it has claims satisfied or discharged or till Government /Board certified that the terms
 43 conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been
 44 fully and properly carried out and complied by the said company /unit and accordingly
 45 discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in
 46 writing on or before 25.06.2024, We shall be discharged from all liability under this guarantee
 47 thereafter.

48 5. We ICICI Bank further agree with the Board that the Board shall have the fullest liberty without
 49 our consent and notice/letter etc. or to extend time of compliance by the said company/unit
 50 from time to time or to postpone for any time or from time to time any of the powers
 51 exercisable by the Board against the said company/unit and to forbear or enforce any of the
 52 terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be
 53 relieved from our liability by reason of any such variation, or extension being granted to the
 54 said company/unit or for any forbearance, action commission on the part of the Board or any
 55 indulgence by the Board to the company/unit or by any of such matter or thing whatsoever
 56 which under the law relating to sureties would but for this provisions have effect of so relieving
 57 us.

58 6. This Guarantee will not be discharged due to the change in the constitution of the Bank or
 59 the company /Unit.

60 7. We ICICI under take not to revoke this guarantee during its currency except with the previous
 61 consent of the Board in writing.

62 8. Notwithstanding what has been stated above our liability under this guarantee is restricted to
 63 Rs.10,00,000/- (Rupees Ten Lakh Only) our guarantee shall remain in force until 25/06/2024.

64 9. Unless a demand or claim under this guarantee is made on in writing on or before the
 65 25.06.2024 all your rights under the guarantee shall be forfeited and we shall be released and

For ICICI Bank Limited

Authorised Signatory

SHALAKA DALVI

TRADE DESK MANAGER



For ICICI Bank Limited

Authorised Signatory

GURJINDER SINGH

TRADE DESK MANAGER

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BG Number: 0039NDDG00013424 461534
Issuance Date: September 02, 2023



BANK GUARANTEE
ICICI Bank Limited
(Incorporated in India)



66 discharged from all liabilities under this guarantee thereafter.

67 "The liability of the Guarantor under this Guarantee shall not exceed Rs.10,00,000/- (Rupees Ten
68 Lakh Only) (the "Guaranteed Amounts").

69 This Guarantee shall be valid up to 25.06.2024 (the "Expiry Date").

70 Notwithstanding anything to the contrary contained herein, no obligation of the Guarantor to
71 pay any amount under this Guarantee shall arise prior to the fulfillment of the following
72 conditions precedent:

73 (a) Written claim/demand(s) in terms of this Guarantee of an aggregate amount less than or
74 equal to the Guaranteed Amounts is/are made by the Beneficiary hereunder; and

75 (b) Such written claim/demand(s) is/are delivered to the Guarantor on or before the Claim
76 Expiry Date 25.06.2024 at the ICICI Bank branch located at ICICI Bank Ltd, 1194/8, Ramchandra
77 Sabhamandap, Ghole Road, Shivaji Nagar, Pune Maharashtra 411005."

78 Date: 02.09.2023
79 Place: Shivaji Nagar

80 For ICICI BANK LIMITED

81 Authorized Signatories

82 Signature: [Signature] Signature: [Signature]
83 Name: **SHALAKA DALVI** Name: **GURJINDER SINGH**
84 Signature Code: **- 2096** Signature Code: **S13517**

TRADE DESK MANAGER
SHIVAJINAGAR, PUNE

TRADE DESK MANAGER
SHIVAJINAGAR, PUNE



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